

Inspection of the books of accounts and minutes of MSCS

789. SHRI RAMKUMAR KASHYAP: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) whether as per Section 108 (1) (iii) and 113 of Multi State Cooperative Society Act 2002, members of Multi-State Cooperative Society (MSCS) have statutory right to inspect the books of accounts and minutes;

(b) whether Central Registrar of Cooperative Societies (CRCS) has received complaints that the Managing Director of Kendriya Bhandar is not allowing its member(s) to exercise their statutory rights enshrined under Section 108(1) (iii) and 113 of MSCS Act 2002; and

(c) the action taken in the matter by CRCS to protect the statutory rights of members and to enable them to exercise their statutory rights?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) Yes, Sir.

(b) A complaint dated 05.06.2019 has been received from Shri Rakesh Gupta, Member, Kendriya Bhandar stating that the Managing Director of Kendriya Bhandar is not allowing him to inspect the books containing the minutes of the proceeding of the general meetings and special general meetings of Kendriya Bhandar held during the last ten years, as per the provision Section 113 of the MSCS Act, 2002.

(c) A copy of the above complaint has been sent to Managing Director, Kendriya Bhandar with direction to allow the member to inspect the minutes of the General Body Meetings of the Kendriya Bhandar, as per the provisions of section 113 of the MSCS Act, 2002, *vide* this Department' s letter No. R-11017/12/2013-L&M dated 19.06.2019.

Doubling the income of farmers of Jharkhand by 2022

†790. SHRI SAMIR ORAON: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the steps taken for Jharkhand so far by Government with reference to the ambitious scheme “Doubling of Farmers Income by 2022” ;

(b) whether there is any plan to allocate any fund to Jharkhand for this purpose;

†Original notice of the question was received in Hindi.

(c) whether a division-wise analysis of the positive, impacts of this scheme in Jharkhand has been conducted; and

(d) if so, the details thereof?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) In order to realise enhanced returns for the farmer, several initiatives have already been rolled out by the Government of India on the recommendations of Doubling of Farmers Income (DFI) Committee. The Schemes of Government of India are for all the States/UTs including of the State of Jharkhand. A list of various interventions taken by the Government for implementing recommendations of DFI is given in Statement [Refer to the Statement appended to answer to USQ No. 776 part (a) and (b)].

(b) Various State Governments including State of Jharkhand have been allocated budget as per their Annual Action Plan under various Schemes of Department of Agriculture, Cooperation and Farmers Welfare (DAC&FW). An amount of ₹ 122.28 crore has been released to State of Jharkhand during the year 2018-19 under various schemes of DAC&FW.

(c) No such impact assessment of doubling of farmers income has been conducted for the State of Jharkhand.

(d) Does not arise in view of the above.

Monitoring and testing of pesticides

791. SHRI MD. NADIMUL HAQUE: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the current maximum residue limits for all the agriculture commodities under Monitoring of Pesticide Residues at National Level;

(b) the mechanisms established/used by Government for monitoring and testing of pesticides for agriculture use; and

(c) the action taken by Government against those who use excess amount of pesticides than prescribed limit in the last three years?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) The Maximum Residue Limit (MRL) of a pesticide registered for a particular agriculture commodity is fixed by the Food Safety and Standards Authority of India (FSSAI). The range of MRLs may vary both pesticide-wise and commodities-wise.